

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT III**

**Item No.128**  
157/252/ (ND)/2020

**IN THE MATTER OF:**

**Mr. Mascot Buildwell (P) Ltd**  
**Vs.**  
**ROC NCT of Delhi & Haryana**

**.... APPELLANT**

**..RESPONDENT**

**SECTION**

**U/s 252 Companies Act, 2016**

**Order delivered on 23.07.2021**

**CORAM:**

**SHRI P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**  
**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

**For the Applicant** : Mr. Rajat Sabu, Mr. Siddharth & Ms. Pooja Singh, Advocates

: Adv. Kartikay Yadav & Harshit Batra - For Appellant

**for the Respondent** :

**For the Income tax** : Mr shlok chandra, advocate along with Ms. Mansie Jain, advocate

**ORDER**

Heard the submissions made by the Counsel for the Appellant. The AROC is present and submitted that they have filed their report. The Proxy Counsel on behalf of the Income Tax Department is present and submitted that they have also filed their reports. On verification of the e-portal of this Tribunal, no such report is found. The Income- Tax Department is directed to re-file its report and provide a hard copy of the report to the court officer in the matter.

List the matter on 10.08.2021.

— Sd —

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

— Sd —

**(P.S.N PRASAD)**  
**MEMBER (JUDICIAL)**

Surjit